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19/12/18

DSS (Amritsar)
AD/ICPS 19/12

Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **All India Pingalwara Charitable Society (Regd.), Tehsilpura, G.T. Road, Amritsar** is granted renewal of registration No.5/2/2011-2WCD/1426 dated 17th June, 2011 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 19.12.2018 for a period of 5 years.

The institution which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Chandigarh
19 Dec, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Encl. No.5/2/2011-3SS(2WCD)/1376774/9 Dated, Chandigarh 19.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Amritsar.
6. Incharge, All India Pingalwara Charitable Society (Regd.), Tehsilpura, G.T. Road, Amritsar.


Under Secretary Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

**CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)**

After perusal of the documents submitted as per Form 27 is granted registration No.5/4/2018-3SS/289, dated 28.09.2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 28.09.2018 for a period of 5 years.

The **Bibi Bhani Kanya Netarheen Vidyala, Plot No.57-58, San Sahib Road, Chheharta, Amritsar** which has the capacity of 25 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
24th Sep, 2018


Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/3/2015-3SS/294

Dated, Chandigarh 28.09.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Amritsar.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Bibi Bhani Kanya Netarheen Vidyala, Plot No.57-58, San Sahib Road, Chheharta, Amritsar.


Under Secretary Social Security

Raji



Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/6/2018-3SS/**1145025** as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.01.2018 for a period of 5 years.

The **Central Khalsa Orphanage, G.T. Road, Putligarh, Amritsar** which has the capacity of 300 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 12th day of Jan, 2018.

Dated, Chandigarh,
12th Jan, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/6/2018-3SS/1145025/1-8 Dated, Chandigarh 12.01.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Amritsar.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Central Khalsa Orphanage, G.T. Road, Putligarh, Amritsar.

K. S. Sidhu
Under Secretary Social Security
K.S.

Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)
NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/1/2018-3SS/1144911 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.01.2018 for a period of 5 years.

The **Institute for the Blind, Lohgarh Gate, Amritsar** which has the capacity of 100 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 12th day of Jan, 2018.

Dated, Chandigarh,
12th Jan, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/1/2018-3SS/1144911/1-8 Dated, Chandigarh 12.01.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Amritsar.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Institute for the Blind, Lohgarh Gate, Amritsar.

(Signature)
Under Secretary Social Security

(Signature)

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[Signature]

Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

26/10/18

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NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

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दि.सं. 25/10/18
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ड.सं. 35/10/18

**CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)**

[Signature]
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After perusal of the documents submitted as per Form 27, **Shri Anant Anath Ashram, Nathana, Bathinda**

is granted registration No.5/14/2015-3SS/ 1339206, dated 25th Oct, 2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 25.10.2018 for a period of 5 years.

The institution which has the capacity of 25 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
16th Oct, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/14/2015-3SS/ 1339206/4

Dated, Chandigarh 25.10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Bathinda.
6. Incharge, Shri Anant Anath Ashram, Nathana, Bathinda.

[Signature]
Under Secretary Social Security
[Signature]



Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

**CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)**

Endst.No. 5/48/2015-3SS/1340409/4

date: 26/10/18

26/10/18

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After perusal of the documents submitted as per Form 27, **Arya Anathalya, 164 Dayanand Road, Ferozpur Cantt** is granted registration No.5/48/2018-3SS/ 1340409, dated 26th October, 2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 26.10.2018 for a period of 5 years.

The institution which has the capacity of 100 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
08th Oct, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/48/2015-3SS/1340409/4

Dated, Chandigarh 26.10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Ferozpur.
6. Incharge, Arya Anathalya, 164 Dayanand Road, Ferozpur Cantt.

[Signature]
Under Secretary Social Security

[Signature]

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

**CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)**

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After perusal of the documents submitted as per Form 27. **Matra Chaya Anath Ashram, V.P.O. Alamgarh, Teh. Abohar, District Fazilka** is granted registration No 5/1/2016-3SS/ 1346822, dated 5th Nov. 2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 05.11.2018 for a period of 5 years.

The institution which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
31st Oct, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development

Endst.No.5/1/2016-3SS/1346822/4

Dated, Chandigarh 05.11.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Fazilka.
6. Incharge, Maura Chaya Anath Ashram, V.P.O. Alamgarh, Teh. Abohar, Distt. Fazilka.

[Signature]
Under Secretary Social Security
[Signature]

Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **108 Sant Narayan Das Ji School for Blind and Handicaps, Vill. Bahawal, Hoshiarpur** is granted registration No.5/5/2016-3SS/360-365, dated 01st Dec, 2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 01:12.2018 for a period of 5 years.

The institution which has the capacity of 25 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
30th Nov, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/5/2016-3SS/360-365

Dated, Chandigarh 07.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Hoshiarpur.
6. Incharge, 108 Sant Narayan Das Ji School for Blind and Handicaps, Vill. Bahawal, Hoshiarpur.

Under Secretary Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 **Missionaries of Chairty, Shanti Bhavan, Green Model Town, Jalandhar** is granted renewal of registration No.5/1/2011-1SS/1161, dated 17th May, 2011 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 23.10.2018 for a period of 5 years.

The institution which has the capacity of 40 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
16th Oct, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/1/2011-1SS(3SS)/1338806/1-6 Dated, Chandigarh 23.10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Jalandhar.
6. Incharge, Missionaries of Chairty, Shanti Bhavan, Green Model Town, Jalandhar.

Under Secretary Social Security

K.S.

Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)
NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted renewal of registration No.5/1/2011-1SS/1353, dated 19.06.2012 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 24.10.2017 for a period of 5 years.

The **Bhai Ghanayya Ji Charitable Trust (Regd.) Unique Home, Jalandhar** which has the capacity of 120 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 23rd day of Oct, 2017.

Dated, Chandigarh,
23rd Oct, 2017

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/1/2011-1SS/1090129/1-8 Dated, Chandigarh: 24.10.2017

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Jalandhar.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Bhai Ghanayya Ji Charitable Trust (Regd.), Unique Home, 1082-B, Taranwali Gali, Model House, Jalandhar-144003.

Gurinder Singh
o/c Under Secretary Social Security
Kris

MSI 31/10/18 (12)

Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **Nari Niketan Trust (Regd.), Nakodar Road, Jalandhar** is granted renewal of registration No.5/4/2013-1SS/60485/1, dated 05th June, 2013 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 10.10.2018 for a period of 5 years.

The institution which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
16th Oct, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/4/2013-1SS(3SS)/ 1343376/4 Dated, Chandigarh 31.10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Jalandhar.
6. Incharge, Nari Niketan Trust (Regd.), Nakodar Road, Jalandhar.

Under Secretary Social Security
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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)
NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)

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After perusal of the documents submitted as per Form 27 is granted registration No.5/9/2018-3SS/**1145075** as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.01.2018 for a period of 5 years.

The Pingla Ghar Anath Sewa Society, Gulabdevi Hospital Road, Jalandhar which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 12th day of Jan, 2018.

Dated, Chandigarh,
12th Jan, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/9/2018-3SS/1145075/1-8 Dated, Chandigarh 12.01.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Jalandhar.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Pingla Ghar Anath Sewa Society, Gulabdevi Hospital Road, Jalandhar.

Guminder Singh
Under Secretary Social Security
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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted renewal of provisional registration No.5/20/2017-3SS/1043747, dated 14th August, 2017 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 25.06.2018 for a period of 5 years.

The **Guru Nanak Mission Neterheen Birdh Ashram, Sapror Nangal, G.T. Road, Phagwara, District Kapurthala** which has the capacity of 100 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
19th June, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/20/2017-3SS/1258544/1-6 Dated, Chandigarh 25.06.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Kapurthala.
6. Incharge, Guru Nanak Mission Neterheen Birdh Ashram, Sapror Nangal, G.T. Road, Phagwara, District Kapurthala.

[Signature]
Under Secretary Social Security

[Signature]

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/12/2015-3SS/**1240986** as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 23.05.2018 for a period of 5 years.

The **Arya Vatsalya Greh, Vedic Shram Ashram, Purani Dana Mandi, Kapurthala** which has the capacity of 20 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.


Dated, Chandigarh,
16th May, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/12/2015-3SS/1240986/1-8 Dated, Chandigarh 23.05.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Kapurthala.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Arya Vatsalya Greh, Vedic Shram Ashram, Purani Dana Mandi, Kapurthala.


Under Secretary Social Security
K.S.

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **Helpage International Charitable Trust (Regd.), Village Sahni, Block No.2, Pauchta Road, Tehsil Phagwara, Distt. Kapurthala** is granted registration No.5/16/2019-SSS(E101)/1568626 dated 6th September, 2019 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 06.09.2019 for a period of 5 years.

The institution which has the capacity of 30 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
06th Sep, 2019

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Encl: No.5/16/2019-SSS(E101)/1568626/4 Dated, Chandigarh 06.09.2019

As per is forwarded to the following for information and necessary action:

- 1. The Chief Secretary to Government Punjab.
- 2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
- 3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
- 4. Director, Social Security and Women & Child Development, Punjab.
- 5. Deputy Commissioner, Kapurthala.
- 6. Incharge, Helpage International Charitable Trust (Regd.), Village Sahni, Block No.2, Pauchta Road, Tehsil Phagwara, Distt. Kapurthala.

Ranji Bolo
Deputy Secretary Social Security

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **Swami Ganga Nand Bhuriwale (SGB) Children Home, Talwandi Khurd, Ludhiana** is granted renewal of registration No.5/2/2013-1SS/**28570/1**, dated 07th March, 2013 as a Children Home, under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 21.12.2018 for a period of 5 years.

The institution which has the capacity of 100 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
18th Dec, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/2/2013-3SS(1SS)/1378597/4

Dated, Chandigarh 21.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Ludhiana.
6. Incharge Swami Ganga Nand Bhuriwale (SGB) Children Home, Talwandi Khurd, Ludhiana.

Under Secretary Social Security

Raji

Government of Punjab
 Department of Social Security and Women & Child Development
 (Social Security Branch)
NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION
 (UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/12/2017-3SS/1018080 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 06.07.2017 for a period of 5 years.

The **Shri Bala Ji Prem Ashram & Nikhil Vidyalaya (Regd.), District Ludhiana** which has the capacity of 61 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 30th day of June, 2017.

Dated, Chandigarh,
 30th June, 2017

Vishwajeet Khanna, IAS,
 Additional Chief Secretary, Govt. of Punjab
 Department of Social Security and
 Women & Child Development.

Endsl.No.5/09/2016-3SS/1018080/1-8 Dated, Chandigarh 7.07.2017

action:-

- A copy is forwarded to the following for information and necessary
1. The Chief Secretary to Government Punjab.
 2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
 3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
 4. Director, Social Security and Women & Child Development, Punjab.
 5. The Deputy Commissioner, Ludhiana.
 6. District Programme Officers, Ludhiana.
 7. District Child Protection Officers, Ludhiana.
 8. Incharge, Shri Bala Ji Prem Ashram & Nikhil Vidyalaya (Regd.), Thakur Colony, Pakhowal Road, Near Sterling Resorts, Ludhiana.

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Special Secretary Social Security
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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)
NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted renewal of registration No.5/12/2017-3SS/992833, dated 02.06.2017 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.01.2018 for a period of 5 years.

The **Heavenly Angels Children Home, Backside Military Camp, Rampura Road, Doraha, District Ludhiana** which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 12th day of Jan, 2018.

Dated, Chandigarh,
12th Jan, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/12/2017-3SS/1145208/1-8 Dated, Chandigarh 12.01.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Ludhiana.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Heavenly angels Children Home, Backside Military Cam, Rampura Road, Doraha, District Ludhiana.

Kaminder Singh
Under Secretary Social Security
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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

{Rule 21(3) and 22(4)}

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **Jyothi Foster Care Home for Girls, Kotli Road, Shri Muktsar Sahib** is granted renewal of registration No.5/8/2014-1SS/**353916/1**, dated 27th Nov, 2014 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 18.12.2018 for a period of 5 years.

The institution which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.


Dated, Chandigarh,
10th Dec, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/8/2014-3SS(1SS)/137584/4 Dated, Chandigarh 18.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Shri Muktsar Sahib.
6. Incharge, Jyothi Foster Care Home for Girls, Kotli Road, Shri Muktsar Sahib.


Under Secretary Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

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AD/ICPS
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After perusal of the documents submitted as per Form 27, **Manvta Bal Ashram, Model Town, Udekaran Road, Shri Muktsar Sahib** is granted registration No.11/50/2015-3SS/1376729/4, dated 19 Dec, 2018 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 19.12.2018 for a period of 5 years.

The institution which has the capacity of 20 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
11th Dec, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.11/50/2015-3SS/1376729/4

Dated, Chandigarh 19.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Shri Muktsar Sahib.
6. Incharge, Manvta Bal Ashram, Model Town, Udekaran Road, Shri Muktsar Sahib.

[Signature]
Under Secretary Social Security
[Signature]

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

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After perusal of the documents submitted as per Form 27, **Mata Gujri Sahara Trust, Kalar Bhani, Patiala** is granted registration No.5/13/2015-3SS/1380437, dated 24th Dec, 2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 24.12.2018 for a period of 5 years.

The institution which, has the capacity of 160 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
19th Dec, 2018.

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/13/2015-3SS/1380437/y

Dated, Chandigarh 24.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Patiala.
6. Incharge, Mata Gujri Sahara Trust, Kalar Bhani, Patiala.

Raji
Under Secretary Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **SDKS Dasondhi Ram Birji Apahaj Ashram, Patiala** is granted registration No.5/13/2015-3SS/1380455, dated 24th Dec, 2018 as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 24.12.2018 for a period of 5 years.

The institution which has the capacity of 10 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
19th Dec, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/13/2015-3SS/1380455/4

Dated, Chandigarh 24.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Patiala.
6. Incharge, SDKS Dasondhi Ram Birji Apahaj Ashram, Patiala.

Under Secretary Social Security
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NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **S.D.K.S. Yadvindra Puran Bal Niketan, Lahori Gate, Patiala** is granted renewal of registration No.5/3/2013-1SS/43343/1, dated 22nd April, 2013 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from .10.2018 for a period of 5 years.

The institution which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
16th Oct, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/3/2013-1SS(3SS)/ 1343401/4 Dated, Chandigarh 3/10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. ✓ Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Patiala.
6. Incharge, S.D.K.S. Yadvindra Puran Bal Niketan, Lahori Gate, Patiala.

Under Secretary, Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

D.S.S. (Personnel)
AD/ICPS 19/12

**CERTIFICATE OF REGISTRATION
UNDER SECTION 41 OF THE JJ ACT)**

After perusal of the documents submitted as per Form 27, **SOS Children's Villages India, Rajpura** is granted registration No.5/9/2017-3SS/1376842 dated 19th Dec, 2018 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 13.12.2018 for a period of 5 years.

The institution which has the capacity of 200 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh.
10th Dec. 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Encls. No.5/9/2017-3SS/1376842/4

Dated, Chandigarh 19.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab
5. Deputy Commissioner, Patiala.
6. Incharge, SOS Children's Villages India, Rajpura.

[Signature]
Under Secretary Social Security
[Signature]

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

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After perusal of the documents submitted as per Form 27 is granted renewal of registration No.5/7/2014-3SS/346493/1, dated 18th November, 2014 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 04.07.2018 for a period of 5 years.

The **Parkash Memorial Deaf & Dumb Society, near Aseem Marbles, Bela Road, Ropar** which has the capacity of 100 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
27th June, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/7/2014-3SS/1264021/1-6

Dated, Chandigarh 04.07.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. Deputy Commissioner, Ropar.
6. Incharge, Parkash Memorial Deaf & Dumb Society, near Aseem Marbles, Bela Road, Ropar.

[Signature]
Under Secretary Social Security

[Signature]

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/3/2015-3SS/**1240926** as a Children Home under Section 41(1) and 41(6) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 23.05.2018 for a period of 5 years.

The **Punjab Badhir Vidyalaya Managing Society, Village Shampura, Bela Road, Distt. Ropar** which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
17th May, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/3/2015-3SS/1240926/1-8. Dated, Chandigarh 23.05.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Ropar.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Punjab Badhir Vidyalaya Managing Society, Village Shampura, Bela Road, Distt. Ropar.


Under Secretary Social Security
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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted renewal of registration No.5/6/2013-1SS/**62746/1**, dated 14.06.2013 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 13.06.2018 for a period of 5 years.

The **Jyoti Sarup Kanya Asra Society, Randhava Road, Kharar, SAS Nagar** which has the capacity of 110 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
7th June, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/6/2013-3SS/1257526/1-8 Dated, Chandigarh 13.06.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Mohali.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Jyoti Sarup Kanya Asra Society, Randhava Road, Kharar, SAS Nagar.

[Signature]
Under Secretary Social Security

[Signature]

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted renewal of registration No.5/5/2013-1SS/**59739**, dated 04.06.2013 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 13.06.2018 for a period of 5 years.

The **Universal Disabled Care Taker Social Welfare Society (Regd.)**, Village Padiala, Teh. Kharar, SAS Nagar which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated, Chandigarh,
7th June, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/5/2013-3SS(1SS)/1257574/1-8 Dated, Chandigarh 13.06.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Mohali.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Universal Disabled Care Taker Social Welfare Society (Regd.), Village Padiala, Teh. Kharar, SAS Nagar.

[Signature]
Under Secretary Social Security

[Signature]

[Signature]

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27, **Farishta India Charitable Trust, Village Mukandpur, Derabassi, District S.A.S. Nagar** is granted renewal of registration No.5/1/2011-1SS/203, dated 12th Jan. 2012 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.12.2018 for a period of 5 years.

The institution which has the capacity of 48 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time

Dated, Chandigarh,
10th Dec, 2018

Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Indst.No.5/1/2011-3SS/ 1375853 | 4

Dated, Chandigarh 12.12.2018

A copy is forwarded to the following for information and necessary

action:-

1. The Chief Secretary to Government Punjab
Secretary, Government of India, Ministry of Women & Child
Development, New Delhi.
2. Additional Chief Secretary, Govt. of Punjab, Department of Home
Affairs and Justice.
3. Director, Social Security and Women & Child Development,
Punjab.
4. Deputy Commissioner, S.A.S. Nagar.
5. Incharge, Farishta India Charitable Trust, Village Mukandpur,
Derabassi, District S.A.S. Nagar.

Under Secretary Social Security

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ਮਿਤੀ: 31-10-18

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION
(UNDER SECTION 41 OF THE JJ ACT)

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In partial modification of the Notification dated 07.06.2018 issued vide No.5/1/2011-3SS(1SS)/1257289/1-8, dated 12th June, 2018, the address of **Gur Aasra Trust, Kothi No.3133, Phase-7, S.A.S. Nagar** be read as **Gur Aasra Trust, Sector 78, Mohali.**

Dated, Chandigarh,
16th Oct, 2018

ਜੀ. ਪਟੈਂਟੋ ਵ. ਡ. (ਸ.ਸ.)
ਮਿਤੀ: 3.10.18
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Raji P. Shrivastava, IAS,
Principal Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/1/2011-3SS(1SS)/1343473/4 Dated, Chandigarh 31.10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government of Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Mohali.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Gur Aasra Trust, Sector 78, Mohali, Punjab.


Under Secretary Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

DSS

FORM 28

[Rule 21(3) and 22(4)]

AD (W.C.D.)

CERTIFICATE OF REGISTRATION

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/15/2018-3SS/1145176 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.01.2018 for a period of 5 years.

The **Apne Foundation, H.No.18, Sector 77, S.A.S. Nagar** which has the capacity of 50 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 12th day of Jan, 2018.

Dated, Chandigarh,
12th Jan, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/15/2018-3SS/1145176/1-8 Dated, Chandigarh 12.01.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Mohali.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Apne Foundation, H.No.18, Sector 77, S.A.S. Nagar.

Aminder Singh
Under Secretary Social Security

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Government of Punjab
Department of Social Security and Women & Child Development
(Social Security Branch)

NOTIFICATION

DSS

FORM 28

[Rule 21(3) and 22(4)]

CERTIFICATE OF REGISTRATION

AD(w.c.o)

(UNDER SECTION 41 OF THE JJ ACT)

After perusal of the documents submitted as per Form 27 is granted registration No.5/11/2018-3SS/1145101 as a Children Home under Section 41(1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 with effect from 12.01.2018 for a period of 5 years.

The **Mata Gujri Sukh Niwas, Gill Farm, Khanpur, Kharar, Mohali** which has the capacity of 100 children shall remain bound to follow the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Rules, 2016 and regulations framed by the Central/State Government from time to time.

Dated this 12th day of Jan, 2018.

Dated, Chandigarh,
12th Jan, 2018

K.B.S. Sidhu, IAS,
Special Chief Secretary, Govt. of Punjab
Department of Social Security and
Women & Child Development.

Endst.No.5/11/2018-3SS/1145101/1-8 Dated, Chandigarh 12.01.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government Punjab.
2. Secretary, Government of India, Ministry of Women & Child Development, New Delhi.
3. Additional Chief Secretary, Govt. of Punjab, Department of Home Affairs and Justice.
4. Director, Social Security and Women & Child Development, Punjab.
5. The Deputy Commissioner, Mohali.
6. District Programme Officers, State of Punjab.
7. District Child Protection Officers, State of Punjab.
8. Incharge, Mata Gujri Sukh Niwas, Gill Farm, Khanpur, Khara, Mohali.

Quminder Singh
Under Secretary Social Security
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